

**BFFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 615 OF 2025

IN THE MATTER OF:

Pappu

.... Applicant

Versus

Sonpal & Ors.

.... Respondents

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THROUGH

DATE: 23.02.2026

PLACE: NEW DELHI



**STHAVI ASTHANA
ADVOCATE FOR UPPCB
C-9, SECTOR 50, NOIDA,
UTTAR PRADESH-201303
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL AP PPLICATION NO. 615 OF 2025

IN THE MATTER OF:

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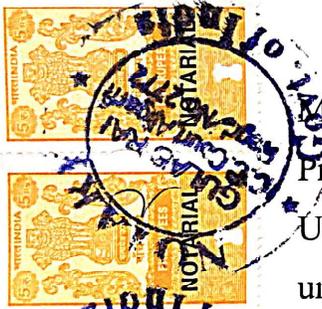
Sonpal & Ors.

.... Respondents

**RESPONSE OF RESPONDENT NO.-4, UTTAR PRADESH
POLLUTION CONTROL BOARD, IN COMPLIANCE TO
THE ORDER DATED 04.12.2025 PASSED BY THE
HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI.**

I Dr. Vishwanath Sharma aged about 49 years, S/o Late Dr. Manoranjan Sharma presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Aligarh do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.



377
19/12/2026

3. That in the present matter the grievance of the Applicant is that the Respondent No.-1 and 2 are illegally cutting the trees from the agricultural land of the applicant at Gata No.-188 measuring 1.020 hectare situated at Village-Longpur, P.S.-Sidhpura, District-Kasganj, Uttar Pradesh.
4. That upon considering the present grievance this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as Hon'ble Tribunal) was pleased to pass the following direction:
- "...7. In the meanwhile, the Respondents No. 3 to 8 will ensure that no illegal felling of trees from the agricultural land of the Applicant takes place..."*

5. That it is pertinent to mention here that the Applicant has also been instituted an Original Application No.-611/2025, Pappu versus State of U. P. & Ors., wherein the same grievance has been raised by the Applicant regarding illegally cutting of trees by the persons named in the Original Application from his land situated at Village-Longpur, P.S.-Sidhpura, District-Kasganj (Kanshiram Nagar), Uttar Pradesh bearing Gata No.-188 measuring 1.020 hectare.

6. That in Original Application No.-611/2025 this Hon'ble Tribunal vide its order dated 08.12.2025 has constituted a Joint Committee comprising the representatives of District Magistrate, Kanshiram Nagar (Kansganj) and Divisional Forest Officer, Kansganj (Kashiram Nagar) and directed to



verify the factual position and suggest appropriate remedial action and submit its report within one month. Further, this Hon'ble Tribunal has also directed the respondents to file their responses by impleading the UPPCB as Respondent No.-3. The order dated 08.12.2025 in OA No. 611/2025 being annexed herewith and marked as Annexure-R4/1.

7. That it is also worthwhile to mention here that in compliance to the order passed by this Hon'ble Tribunal in an Original Application No.-611/2025 and to verify the factual position the UPPCB has itself undertaken the site visit and carried out the inspection of the site in question on 29.01.2026 in presence of the complainant Shri Pappu S/o Shri Baburam. A detailed Inspection Report dated 29.01.2026 along with the photographs of the site in question is again being annexed herewith and marked as Annexure-R4/2.

8. That further in compliance to the order dated 04.12.2025 passed in the present matter and the order dated 08.12.2025 and 09.02.2026 passed in Original Application No.-611/2025 the UPPCB has written a letter to the Divisional Forest Officer, Kasganj Forest Division, Kasganj on 13.02.2026 to made timely compliance of the orders passed by this Hon'ble Tribunal regarding the grievance in question. A true copy of the letters dated 13.02.2026 are respectively being annexed herewith and marked as Annexure-R4/3 and Annexure-R4/4.



- 9. That the present affidavit on behalf of the UPPCB is being submitted before this Hon'ble Tribunal for kind perusal and consideration.

[Handwritten signature]

DEPONENT

VERIFICATION:

Verified at Aligarh on this the 19 day of February, 2026 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

[Handwritten signature]

DEPONENT



S.No.....Date.....Time.....
 Solemnly affirmed Before me.....
 Affidavit by Shri.....
 Identified by.....
 Who has been of the contents here
 and have brought adopted the Same
 to be correct
 place

[Handwritten signature]
 19/02/2026

GULAB RAI
 (Notary Govt. of India)
 (Notary) G.O.I., Aligarh
 Regd. No. 2772

Item No. 03

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 611/2025

Pappu

Applicant

Versus

State of U.P. & Ors.

Respondents

Date of hearing: 08.12.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the Applicant.

ORDER

1. Shri Pappu made the present complaint on Central Public Grievance Redress and Monitoring System Portal, which has been forwarded by Ministry of Environment, Forest and Climate Change (MoEF&CC) to this Tribunal.

2. The above said complaint has been treated and registered as O.A. No. 611/2025 for exercise of suo moto jurisdiction in view of law laid down by Hon'ble Supreme Court in ***Municipal Corporation of Greater Mumbai vs. Ankita Sinha, (2022) 13 SCC 401.***

3. The applicant has raised grievances regarding illegal cutting of trees by the persons named in the original application from his land situated in Village Longpur, District Kansganj (Kashiram Nagar). The relevant part of

the letter petition enumerating grievances of the applicant is reproduced as follows:-

xxx.....xxx.....xxx

“माननीय उप सचिव महोदय संसद भवन दिल्ली महोदय वाक्यात इस प्रकार है कि मुझ प्रार्थी की पैतृक भूमि गाटा संख्या 188 तथा कुल रकबा हेक्टेयर तथा 020 एयर में खड़े हरे पेड़ों को नेशनल ग्रीन ट्रिब्यूनल दिल्ली से स्टे ऑर्डर होने के बावजूद तथा वन विभाग में शिकायत करने के बावजूद तथा लेखपाल व कानूनगो के द्वारा पक्की पैमाइश करके दोनों खेतों के मध्य सीमा पर पटिया गड़वा देने के बावजूद भी मेरे खेत के पड़ोसी सोनपाल पुत्र हाकिम सिंह व विनोद कुमार पुत्र सोनपाल के द्वारा दिनांक 31 जुलाई 2025 दिन रविवार को ठेकेदार विजय बाबू निवासी सिद्धपुरा व विकास बाबू पुत्र महेश चन्द्र निवासी लोंगपुर के माध्यम से गुण्डा गर्दी व दबंगई के बल पर जबरन जामुन सफेदा पाकर गूलर आदि के पेड़ काटने से सम्बन्धित कानून का उल्लंघन करने वाले सोनपाल व विनोद कुमार व ठेकेदार विजय बाबू व विकास बाबू के खिलाफ उचित धाराओं के अन्तर्गत मुकदमा पंजीकृत कराने के सम्बन्ध में प्रार्थना पत्र”

4. English translation of the relevant part of the letter petition made by the Registry of this Tribunal reads as under:-

“Hon'ble Deputy Secretary, Parliament House, Delhi, Sir, the incident is as follows that in spite of the stay order from the National Green Tribunal, Delhi, on my applicant's ancestral land plot number 188 and total area of 1 hectare and green trees standing in 020 acres, and despite complaining to the Forest Department, and despite the Lekhpal and Kanungo measuring the land and erecting a plate on the boundary between the two fields, on Sunday, 31 July 2025, my field neighbours Sonpal S/o Hakim Singh and Vinod Kumar S/o Sonpal, through contractor Vijay Babu R/o Sidhpura and Vikas Babu S/o Mahesh Chandra R/o Longpur, forcibly cut down trees of Jamun, Safeda, Gular etc. on the strength of hooliganism and bullying, an application for registering a case under appropriate sections against Sonpal and Vinod Kumar and contractor Vijay Babu and Vikas Babu.”

5. The applicant has not appeared today personally or through authorized representative.
6. We have gone through the original application and documents attached with the same.
7. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the

enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

8. In view of the averments in the application, we consider it appropriate to have response of (1) State of U.P., through District Magistrate, Kansganj (Kashiram Nagar) (2) Divisional Forest Officer, Kansganj (Kashiram Nagar), (3) Uttar Pradesh Pollution Control Board (UPPCB) through Member Secretary (4) Sonpal S/o Hakim Singh, R/o Longpur (5) Vinod Kumar S/o Sonpal, R/o Longpur (6) Vijay Babu R/o Sidhpura, R/o Longpur (7) Vikas Babu S/o Mahesh Chandra R/o Longpur who stand impleaded as respondents No. 1 to 7.

9. The Registry is directed to prepare and attach memo of parties to the application and issue notices to the respondents No. 1 to 7.

10. Notices are ordered to be served on respondents no. 4 to 7 through District Magistrate, Kanshiram Nagar (Kansganj) and for this purpose, notices issued to them are ordered to be sent to the District Magistrate, Kanshiram Nagar (Kansganj) through e-mail for getting service of the same effected on them and sending his report in this regard to this Tribunal within 15 days.

11. Responses by the respondents no. 1 to 7 may be filed within six weeks.

12. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and to suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of District Magistrate, Kanshiram Nagar (Kansganj) and Divisional Forest Officer, Kansganj (Kashiram Nagar) and direct the same to meet within two weeks,

undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and to suggest appropriate remedial action and submit its report within one month. The District Magistrate, Kanshiram Nagar (Kansganj) will be the nodal agency for coordination and compliance.

13. List on 09.02.2026 for further consideration.

14. The applicant may be informed about the next date of hearing fixed and be asked to join the proceedings physically or through V.C. on that date.

15. A copy of this order may be sent to the District Magistrate, Kanshiram Nagar (Kasganj) and Divisional Forest Officer, Kansganj (Kashiram Nagar) by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

December 08th, 2025
Original Application No. 611/2025
AB

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-611/2025 पप्पू बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक 08.12.2025 के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-611/2025 पप्पू बनाम उ०प्र० राज्य व अन्य में दिनांक 08.12.2025 का निम्नवत् आदेश पारित किये गये हैं—

".....8. In view of the averments in the application, we consider it appropriate to have response of (1) State of U.P., through District Magistrate, Kansganj (Kashiram Nagar) (2) Divisional Forest Officer, Kansganj (Kashiram Nagar), (3) Uttar Pradesh Pollution Control Board (UPPCB) through Member Secretary (4) Sonpal S/o Hakim Singh, R/o Longpur (5) Vinod Kumar S/o Sonpal, R/o Longpur (6) Vijay Babu R/o Sidhpura, R/o Longpur (7) Vikas Babu S/o Mahesh Chandra R/o Longpur who stand impleaded as respondents No. 1 to 7.

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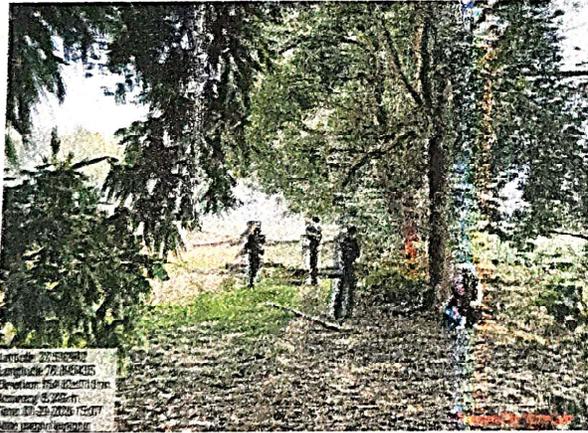
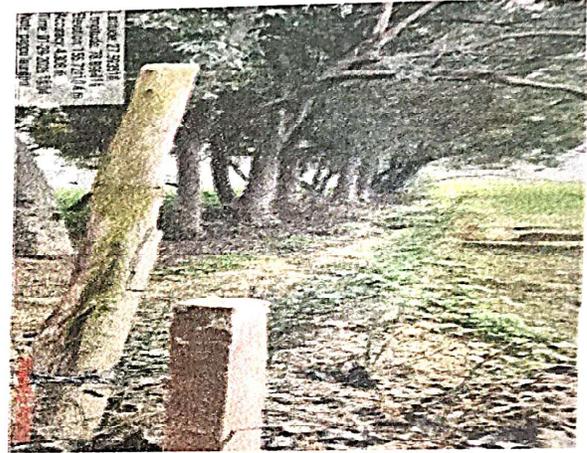
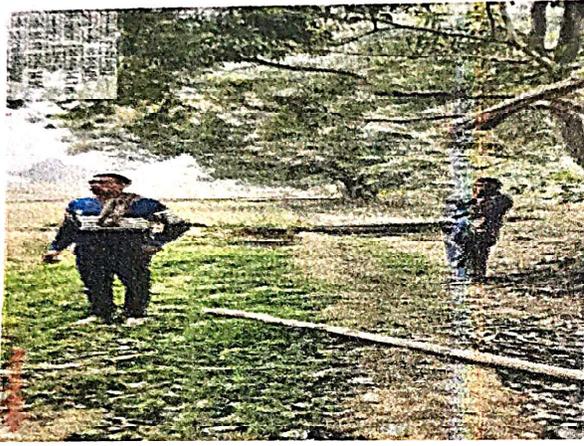
14. The applicant may be informed about the next date of hearing fixed and be asked to join the proceedings physically or through V.C. on that date.

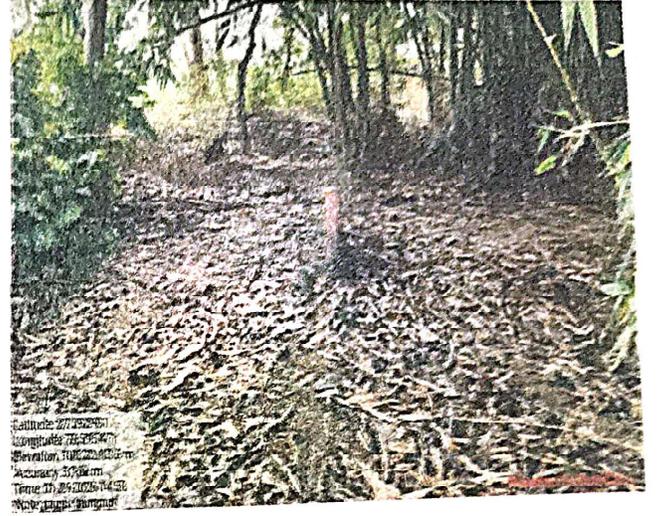
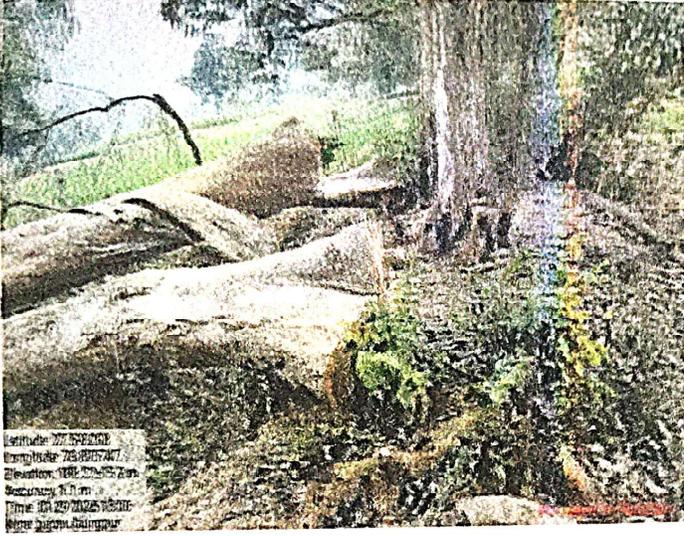
15. A copy of this order may be sent to the District Magistrate, Kanshiram Nagar (Kansganj) and Divisional Forest Officer, Kansganj (Kashiram Nagar) by email for requisite compliance....."

तत्क्रम में प्रश्नगत स्थल का निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक 29.01.2026 को किया गया। निरीक्षण के समय वादी श्री पप्पू पुत्र श्री बाबूराम उपस्थित थे। रेस्पॉन्डेन्ट नं०-4, 5, 6, 7 का दूरभाष नं० न होने के कारण सम्पर्क नहीं किया जा सका। प्रश्नगत स्थल विस्तृत विवरण निम्नवत् है—

1. प्रश्नगत स्थल ग्राम-लौंगपुर, थाना-सिद्धपुरा, तहसील-पटियाली, जनपद-कासगंज में स्थित है।
2. निरीक्षण के समय श्री पप्पू पुत्र श्री बाबूराम उपस्थित थे। वादी श्री पप्पू द्वारा अवगत कराया गया कि वर्ष-2022 में प्रश्नगत स्थल गाटा संख्या-188 की कच्ची पैमाइश एवं वर्ष-2023 में पक्की पैमाइश तहसील-पटियाली जनपद-कासगंज द्वारा करायी गयी थी तथा पैमाइश कराने के पश्चात् पत्थर गाढ़कर गाटा संख्या-188 की मार्किंग की गयी थी। निरीक्षण के समय गाटा संख्या-188 एवं गाटा संख्या-187 के मध्य स्थित सीमा पर लाल पत्थर पाया गया।
3. उपस्थित वादी श्री पप्पू द्वारा अवगत कराया गया कि श्री सोनपाल पुत्र श्री हाकिम सिंह को वन विभाग, कासगंज द्वारा गाटा संख्या-187 की भूमि पर लगे हुए पेड़ काटने की अनुमति दी गयी

- है। निरीक्षण के समय वादी श्री पप्पू द्वारा गाटा संख्या-187 पर वन विभाग, कासगंज द्वारा पेड़ काटने की दी गयी अनुमति के सम्बन्ध में कोई साक्ष्य उपलब्ध नहीं कराया गया।
4. उपस्थित वादी श्री पप्पू द्वारा अवगत कराया गया कि श्री सोनपाल पुत्र श्री हाकिम सिंह द्वारा उसकी पैतृक भूमि गाटा संख्या-188 में लगे हुए पेड़ों को माह-अगस्त एवं सितम्बर, 2025 में अवैध रूप से काटा गया है। श्री पप्पू द्वारा यह भी अवगत कराया गया कि श्री सोनपाल पुत्र श्री हाकिम सिंह द्वारा गाटा संख्या-187 पर पेड़ों का कटान नहीं किया गया है।
 5. निरीक्षण के समय प्रश्नगत स्थल पर 03 पाकड के पेड़, 01 बकेना का पेड़, 01 गूलर का पेड़, 01 सफेदा, 02 जामुन के पेड़ कटे/जमीन पर गिरे हुए पाये गये।
 6. निरीक्षण के समय लिये गये जियोटैग फोटोग्राफ निम्नवत् है-





आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित ।

[Signature] 30.01.26
(फरेश कुमार)

सहायक पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी महोदय,

[Signature]
20/1/26



क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड,
जे-1, ज्ञान राशेवर कालोनी, रामघाट रोड़, अलीगढ़-202001

पत्रांक- 1675/OAN-611/2025/26

दिनांक- 13-02-2026

सेवा में,

प्रभागीय वनाधिकारी,
कासगंज वन प्रभाग,
कासगंज ।

मा० एन०जी०टी० प्रकरण/
अति महत्वपूर्ण

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ०ए० संख्या-611/2025 पप्पू बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक 09.02.2026 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय का सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ०ए० संख्या-611/2025 पप्पू बनाम उ०प्र० राज्य व अन्य में दिनांक 09.02.2026 को निम्नवत् आदेश पारित किये गये हैं :-

- ".....1. Pursuant to notice, response dated 06.02.2026 has been filed by respondent No.3- Uttar Pradesh Pollution Control Board.
2. In terms of order dated 08.12.2025, report of the Joint Committee was to be filed within one month but report of the Joint Committee has not been filed despite expiry of two months. Report may be filed within two weeks.
3. The District Magistrate, Kanshiram Nagar (Kansganj) has not filed any report regarding service of notices on respondents no. 4 to 7.
4. Notices are ordered to be served again on respondents no. 4 to 7 through District Magistrate, Kanshiram Nagar (Kansganj) and for this purpose, notices issued to them are ordered to be sent to the District Magistrate, Kanshiram Nagar (Kansganj) through e-mail for getting service of the same effected on them and sending his report in this regard to this Tribunal within three days from the date of receipt of a copy of this order.
5. Written request for adjournment has been filed by learned counsel for respondents no. 1 and 2 on the ground of personal difficulty which is not opposed and is therefore allowed.
6. List on 26.02.2026 for further proceedings/orders.
7. A copy of this order may be sent to the District Magistrate, Kanshiram Nagar (Kansganj) by email for requisite compliance....."

अतः मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 09.02.2026 की प्रति पत्र के साथ संलग्नकर इत्त अनुरोध के साथ प्रेषित कि उपरोक्त पारित आदेशों का ससमय अनुपालन कराने का कष्ट करें।

संलग्नक-उपरोक्तानुसार।

भवदीय,

कृते क्षेत्रीय अधिकारी

ac

प्रतिलिपि:-

1. जिलाधिकारी महोदय, कासगंज को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-4), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

कृते क्षेत्रीय अधिकारी

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क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड,
जे-1, ज्ञान सरोवर कालोनी, रामघाट रोड़, अलीगढ़-202001

Phone No. 0571-2743521
 E-mail- roaligarh@uppcb.in

Annex-4

पत्रांक- 1676/OA No- 615/2025/26

दिनांक- 13-02-2026

सेवा में

प्रभागीय वनाधिकारी,
 वनसंग्रज वन प्रभाग,
 कारागंज ।

गा० एन०जी०टी० प्रकरण/
 अतिमहत्वपूर्ण

विषय:- गा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ०ए० संख्या-615/2025 (आई०ए० संख्या-765/2025) पप्पू वनाग सोनपाल व अन्य में पारित आदेश दिनांक 04.12.2025 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय का सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि गा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ०ए० संख्या-615/2025 (आई०ए० संख्या-765/2025) पप्पू वनाम सोनपाल व अन्य में पारित आदेश दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये हैं-

".....2. Learned counsel appearing for the Applicant submits that earlier the trees were cut from the agricultural field of the applicant, therefore, he had filed OA No. 426/2025 which was disposed of by an order dated 21.08.2025 permitting the applicant to approach the concerned DFO within 10 days and issuing following direction to the DFO:- "xxx xxx 5. In such circumstances, we dispose of the OA permitting the applicant to approach the concerned DFO within 10 days if such a complaint is filed by the applicant within the above period, the DFO will duly consider the grievance raised by the applicant in the said complaint by following the Principle of Natural Justice in accordance with law as expeditiously as possible."

3. He further submits that in pursuance to the order of the Tribunal the complaint Annexure B page 11 was filed on 02.09.2025 but no action 2 was taken and subsequently again the Respondents No. 1 and 2 on 26.08.2025 and 31.08.2025 had cut the six trees. The photographs in support of such a plea have been placed on record from page 13 onwards.

4. Learned counsel for the Applicant has also pointed out that the Applicant had filed M.A. No. 125/2025 raising the said grievance which was dismissed by order dated 18.11.2025 granting liberty to file fresh OA. Accordingly, this OA has been filed.

5. Issue notice to the Respondents.

6. The Applicant is directed to serve the Respondents and file affidavit of service atleast one week before the next date of hearing.

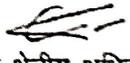
7. In the meanwhile, the Respondents No. 3 to 8 will ensure that no illegal felling of trees from the agricultural land of the Applicant takes place.

8. List on 25.02.2026....."

उक्त आदेश में मुख्यतः यह निर्देश दिया गया है कि रैस्पॉन्डेन्ट नं०-3 से 8 तक यह पक्का करेंगे कि एप्लीकेंट की खेतों की जमीन से पेड़ों की गैर-कानूनी कटाई न हो। गा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश दिनांक 04.12.2025 की प्रति संलग्नकर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-उपरोक्तानुसार।

भवदीय,


 कृते क्षेत्रीय अधिकारी

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी महोदय, कारागंज।
2. पुलिस अधीक्षक महोदय, कारागंज।
3. सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।


 कृते क्षेत्रीय अधिकारी
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